1	2	3	4
10.	Karnataka	5715	558
11.	Kerala	43360	4675
12.	Madhya Pradesh	112418	34451
13.	Madras	7797	1244
14.	Orissa	54860	4776
15.	Patna	11630	1831
16.	Punjab & Haryana	112421	10506
17.	Rajasthan	36980	15221
18.	Sikkim	1	1
19.	Uttaranchal	16597	4455
20.	Jharkhand	16842	12751
21.	Chhattisgarh	Not Available	

Statutorisation of Laws laid by Supreme Court

2753. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government propose to statutorise the laws laid down by the Supreme Court of India, from time to time;
 - (b) whether any exercise has been undertaken in this regard; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) No, Sir.

(b) and (c) Do not arise.

New Law for Judiciary

t2754. SHRI JANESHWAR MISHRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are contemplating to formulate new laws for judiciary;

[†] Original notice of the question was received in Hindi.